(16)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## ORIGINAL APPLICATION NO.22 of 1999

DATE OF ORDER: 06-01-1999.

Between :-

V.Madhukar Reddy

... Applicant

And

 Nuclear Fuel Complex, Hyderabad, rep. by its Chief Executive, Moulali, Hyderabad-500 062.

... Respondent

Counsel for the Applicant : Shri P.B. Vijay Kumar

Counsel for the Respondents: Shri B.N.Sarma, Sr.CGSC

## CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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(17)

(Order per Hon'ble Justice Shri D.H. Nasir, Vice-Chairman).

Heard the learned counsels for the rival parties. learned senior standing counsel Sri Narasimha Sarma for the Respondent fairly concedes, under instructions, that (1) the applicant need notappear at the written test scheduled to be held on 7-12-1998 in view of the fact that he had already appeared in the earlier written test which was held in January, 1998. He further conceded that his performance in the said test shall be considered for all purposes. In other words if the applicant had successfully passed the earlier written test, the same shall hold good. (2) However, the applicant is at liberty to appear at the viva-voce test now to be held after the written test and his performance shall be considered on that basis. If the applicant succeeds in viva-voce test, he will be selected irrespective of his previous result in the viva-voce and vice-versa. (3) For enabling the applicant to appear at viva-voce now to be held after the written test, the respondents shall send necessary call letters in that regard to the applicant at the relevant time.

The OA is disposed of with the above directions; however with no order as to costs.

(H.RAJENDRA PRASAD)
Member (A)

(D.H.NASIR) Vice-Chairman

Dated: 6th January, 1999.
Dictated in Open Court.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

TUNIBLE SHAIR. RABARABAN : M(A)

THE HON'BLE SHRI B.S.JAI PARAMESWAR : (A)

DATED: 6 (199

ORDER/JUDGMENT
MAYR.A./C.P.No.

DA.NO. 22/99

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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केन्द्रीय प्रशासनिक खद्यक्रिण Central Administrative [ribuna] प्रवण / DESPATCH

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